

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Yes, Sir.

(b) and (c). There are 8 Discipline & Appeal cases in progress. The long time taken in these cases is mainly attributable to delay on the part of the officers to inspect relevant documents and submit written statement of defence and/or due to difficulty in arranging the attendance of defence counsels/witnesses, especially in cases where a number of officers/non-gazetted employees are involved in a single case, etc.

(d) and (e). Of the officers involved in 8 cases referred to above, only two are under suspension. The progress in such as well as other cases is being watched/reviewed periodically. Of the two cases, where officers are under suspension, inquiry has since been completed in one case and the advice of the Central Vigilance Commission is awaited. In the other case, instructions have been issued for expediting the enquiry.

Collision of Passenger and Goods Train at Sonepur Junction (North Eastern Railway)

4003. **SHRI P. GANGADEB :**
SHRI NIHAR LASKAR :

Will the Minister of RAILWAYS be pleased to state :

(a) whether five compartments of 45-Down passenger train bound for Narkatiaganj were damaged and some passengers killed when it collided with the goods train Sonepur of the North Eastern Railway on the 23rd May, 1971;

(b) if so, the causes of the accident, and

(c) the number of persons killed and injured in the said accident and the loss to Railways as a result thereof?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) and (b). No. However on 21-5-1971 Down Gauhati Food Grain Special which started from Sonepur station rolled back after passing the Advanced Starter Signal due to its inability to negotiate the gradient between Sonepur and Hajipur stations. As a result it entered the Sonepur yard and collided with the empty rake of 464 Down Passenger train and a Dining Car already standing there. Consequently the rake of 464 Down Passenger train alongwith the

Dining Car also rolled down and dashed against 456 Down Passenger train standing on another line.

(c) In this accident no one was killed. However 5 persons sustained minor injuries. The cost of damage to railway property has been estimated at approximately Rs. 1,600/-

Small Car Project in Kerala

4004. **SHRI C. K. CHANDRAPPAN :** Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether the Kerala State Industrial Development Corporation has approached the Centre with a small car project; and

(b) if so, the decision taken by the Centre on this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) An application under the Industries (Development & Regulation) Act 1951 for the grant of an industrial licence for the establishment of a new industrial undertaking in Kerala State for the manufacture of passenger cars had been received from the Kerala State Industrial Development Corporation Ltd., Trivandrum, in April, 1969.

(b) The application of the Corporation has been rejected since it involved import of capital goods. However, the Corporation has been informed that, in case they have a scheme for the manufacture of passenger cars based completely on indigenous resources without involving any foreign exchange expenditure, they may submit a fresh application, which will be considered on merits.

Rural Electrification Scheme in Bahraich District (U. P.)

4005. **SHRI K. C. PANDEY :**
SHRI MAHA DEEPAK SINGH :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether any scheme for rural electrification in District Bahraich (U. P.) was included among the schemes sent by the Uttar Pradesh Government to the Central Government for inclusion in the Fourth Plan; and

(b) whether this District has been included in the programme of rural electrification for the Fourth Plan and if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) and (b). The electrification of 50 villages and energisation of 2000 irrigation pumpsets in the District of Bahraich (U. P.) has been included in the programme of rural electrification to be financed from the State Plan outlays during the Fourth Plan. In addition the Uttar Pradesh State Electricity Board have submitted a rural electrification scheme for sanction by the Rural Electrification Corporation for electrification of 71 villages and energisation of 480 pumpsets in the district of Bahraich. This scheme is under examination.

Broad gauge line between Maliya and Jamnagar

4006. SHRI JADEJA : Will the Minister of RAILWAYS be pleased to state :

(a) whether any decision has been taken to lay a broad gauge line between Maliya and Jamnagar in addition to the existing metre gauge line; and

(b) if so, the time when the work is likely to be completed ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) Does not arise.

Loan Advanced by Rural Electrification Corporation to Gujarat

4007. SHRI JADEJA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Rural Electrification Corporation has advanced any loan to Gujarat State during 1970-71; and

(b) if so, the amount of loan given ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) and (b). The Rural Electrification Corporation has so far sanctioned Rs. 520.28 lakhs for rural electrification schemes in Gujarat State. The sanctioned amount is to be disbursed according to a phased programme of implementation. In the year 1970-71, a sum of Rs. 172.23 lakhs was disbursed.

Setting up of Collegium of Lawyers in Supreme Court and other Courts

4008. SHRI D. K. PANDA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether during the time of Shri A. K. Sen as Law Minister, there was a proposal to set up a Collegium of Lawyers in the Supreme Court and other Courts of India; and

(b) if so, the fate of that proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : (a) and (b). No proposal to establish a Collegium of Lawyers as such has been considered by Government. But proposals to give greater autonomy to the Bar Councils and to establish an All India Bar Council were considered from time to time, as a result of which the Advocates Act, 1971 was enacted.

Restrictions on activities of Unions in North-East Frontier Railway

4009. SHRI M. KATHAMUTHU : Will the Minister of RAILWAYS be pleased to state :

(a) whether normal democratic and constitutional trade union activities are prohibited in the headquarters and other important Centres in North-East Frontier Railway ever since the 1968 token strike ; and

(b) if so, the reasons for extending these prohibitory orders ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Legitimate Trade Union activities of Railway employees at any place on Northeast Frontier Railway have not been prohibited.

(b) Does not arise.